

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NEW TECH IMPORTS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	New Tech Imports Private Limited
2.	Date of incorporation of corporate debtor	19/04/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC067511
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - 1/778, Nichlosan Road, Kashmere Gate, Delhi - 110006
6.	Insolvency commencement date in respect of corporate debtor	17/04/2025
7.	Estimated date of closure of insolvency resolution process	14/10/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha Regn. No: IBBI/IPA-001/IP-P01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: E-5, Basant Vihar, Bhilwara - 311001 Email: rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: E-5, Basant Vihar, Bhilwara - 311001 Email: cirp.ntipl@gmail.com
11.	Last date for submission of claims	01/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Physical Address: Same as Point No.09

Notice is hereby given that the National Company Law Tribunal, New Delhi Court IV, has ordered the commencement of a corporate insolvency resolution process of the **New Tech Imports Private Limited** on **17th April, 2025**.

The creditors of **New Tech Imports Private Limited**, are hereby called upon to submit their claims with proof on or before **1st May, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



RISHABH CHAND LODHA
Interim Resolution Professional
New Tech Imports Private Limited
Regn. No: IBB/IPA-001/IP/P-01075/2017-2018/11766
AFA Valid upto: 31.12.2025

Date: - 19.04.2025
Place: - Bhilwara

